

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl. Miscellaneous Petition No. 3773/2001 in
Criminal Appeal.No. 619/2000

LAKSHMI & ORS.

Appellant (s)

VERSUS

STATE OF U.P.
(With Appln(s). for bail)

Respondent (s)

Date : 06/08/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE S.N. VARIAVA

For Appellant (s) Mr. Vipul Maheshwari,Adv.
Ms. Sandhya Goswami,Adv.

For Respondent/
Complainant Mr. O.P. Sharma,Sr.Adv.
Mr. K.R. Gupta,Adv.
Mr. R.C. Gubrele,Adv.
Mr. Abhishek Attrey,Adv

for State Mr. Prashant Chaudhary,Adv.
Mr. Pramod Swarup,adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J.

.SP2

If the Renal Failure complained of by the petitioner -
Lakshmi is genuine, we permit the petitioner to make an
application to the jail authorities. If the jail authorities
are satisfied for the genuineness of the complaint we have no
doubt that the petitioner will be removed to the Medical
College Hospital (preferably Meerut Medical College Hospital as
is chosen by the petitioner himself) for treatment, without
releasing him.

Crl. Miscellaneous Petition is disposed of accordingly.

.SP1

(N.K. Goel)
Court Master

(H.K. Bhatia)
Court Master